

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF REON CAST PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	BIG POWER GLASS INDIA PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	23/02/2012
3. Authority under which Corporate Debtor is Incorporated / registered	RoC-Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U26100GJ2012PTC069137
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Survey No.459, POR Gam, Gandhinagar-382421, Gujarat, India
6. Insolvency Commencement Date in respect of Corporate Debtor	Date of Order — 21/06/2019 Date of intimation to Interim Resolution Professional — 29/07/2019 (Receipt of copy of order)
7. Estimated Date of Closure of Insolvency Resolution Process	180 days from the date of commencement of resolution process which is 18 th , December, 2019
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: MANISH SANTOSH BUCHASIA Reg. No.: IBBI/IPA-002/IP-N00487/2017-2018/11449
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 306, 3rd Floor, (Part-A), "Gala Mart", Nr Sobo Centre, Before Safal Parisar, Above SBI/Union Bank/Hindmart, South Bopal, Ahmedabad, Gujarat-380058 Email: manishbuchasiacs@gmail.com Contact: 9898055367 www.ip.buchasia.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 306, 3rd Floor, (Part-A), "Gala Mart", Nr Sobo Centre, Before Safal Parisar, Above SBI/Union Bank/Hindmart, South Bopal, Ahmedabad, Gujarat-380058 Email: manishbuchasiacs@gmail.com
11. Last date for Submission of claims	14 days from date of intimation of Interim Resolution Professional appointment which is 13/08/2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) https://www.ibbi.gov.in/ips-register/view-ip

Notice is hereby given that the National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of a corporate insolvency resolution process of the **BIG POWER GLASS INDIA PRIVATE LIMITED** on 21/06/2019.

The creditors of **BIG POWER GLASS INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 13/08/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 30/07/2019
Place: Ahmedabad



Manish Santosh Buchasia

MANISH SANTOSH BUCHASIA
INSOLVENCY RESOLUTION PROFESSIONAL
Reg. No: IBBI/IPA-002/IP-N00487/2017-2018/11449